

का । मुँक इस कार्य की प्रकृति को स्वाधी नहीं समझा गया इसलिये यह प्रभाव आरम्भ के अस्थायी रूप से काम करता आ रहा है । यह अचर्य है कि यह कार्य काफी दिनों तक चलता रहेगा । शीघ्र ही इस विषय की समीक्षा की जायेगी ।

निर्वाचन याचिकायें

२४४. { सुप्रसन्नराय :
तंगाबखि :

क्या बिधि मंत्री यह बताने की कृपा करेंगे कि :

(क) लोक-सभा और राज्य विधान-सभलों के कितने निर्वाचनों को निर्वाचन याचिकाओं द्वारा (राज्यवार) चुनीती दी गयी है ;

(ख) कितनी निर्वाचन याचिकायें (राज्यवार) दर्ज की गई हूँ ; और

(ग) उन में से कितनी निबटायी जा चुकी है ?

बिधि उपमंत्री (की हज़ारनरस) :

(क) से (ग), इस सम्बन्ध में एक विवरण लोक-सभा के पटल पर रख दिया गया है ।
[देखिये परिशिष्ट ७, अनुबन्ध संख्या ६६]

Second Five Year Plan

2441. Shri P. K. Deo: Will the Minister of Finance be pleased to refer to the reply given to a supplementary asked on Starred Question No. 624 on the 3rd March, 1958 and state:

(a) for how much amount arrangements for foreign exchange have been made out of Rs. 987 crores of foreign exchange required for the core of the Second Five Year Plan; and

(b) its break-up (private and public sector-wise)?

The Minister of Finance (Shri Morarji Desai): (a) and (b). A

statement is laid on the Table of the Lok Sabha. [See Appendix VII, annexure No. 87.]

Pre-Independence Claims of Contractors

2442. Shri Bahadur Singh: Will the Minister of Finance be pleased to state:

(a) whether Government of India undertook the responsibility of the payment of all claims arising out of contracts entered into by private individuals with the Government of India before 15th August, 1957;

(b) what was the amount of claims filed by contractors for payment of their dues in the office of Controller General, Defence Accounts, New Delhi for any sums due to them in lieu of pre-partition supplies or contracts;

(c) whether any amount has been paid to any of these contractors by the Government of India; and

(d) if not, the reasons therefor?

The Minister of Finance (Shri Morarji Desai): (a) Yes. The Government of India have accepted initial liability for the settlement of pre-partition claims of Contractors against the undivided Central Government registered with them in terms of the Press Communique of 23rd May, 1948, which is laid on the Table of the Lok Sabha. [See Appendix VII, annexure No. 88.]

(b) Rs. 2.6 Crores.

(c) Yes. Rs. 0.4 Crores (Approximate) have been settled.

(d) Amounts not paid may be analysed as under:

(i) Rejected	Rs. 1.3 Crores
(ii) Claims under Verification	Rs. 0.9 Crores
Total	Rs. 2.2 Crores